

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:1069

ANSWERED ON:02.03.2015

IRREGULARITIES IN AIRPORT PROJECTS

Dhruvanarayana Shri Rangaswamy;Jadhav Shri Sanjay Haribhau;Paraste Shri Dalpat Singh

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Government has noticed irregularities in the purchase and sale of land for certain airport projects in the country including Srinagar Airport project;
- (b) if so, the details thereof;
- (c) whether the Government has ordered investigation into the irregularities;
- (d) if so, the details and the findings thereof; and
- (e) the action taken by the Government against those found guilty?

**Answer**

Minister of State in the Ministry of CIVIL AVIATION (Dr Mahesh Sharma)

- (a): No, Madam. Airports Authority of India (AAI) never acquires land directly from land owners. AAI gives its land requisition for development of various airports to respective State Governments and State Governments acquire the land and handover the same to AAI free of cost and free from all encumbrances. If required, AAI pays compensation as per respective State Government Policy. Hence, no such irregularities on the part of AAI have occurred at any airport project including Srinagar airport.
- (b) Does not arise.
- (c): No, Madam.
- (d)&(e): Does not arise.